के लिए सरकार का क्या कार्यवाही करने का विचार है ?

पैट्रोलियम तथा रसायन और खान तथा धातु मंत्रालय में राज्य मंत्री (श्री जगन्नाथ राव) : (क) कुछ आयातित अलौह-धातुओं, विशेष रूप से तांबे के मूल्यों में पिछले वर्ष की तुलना में 30 प्रतिशत तक वृद्धि हुई है परन्तु देश में इन धातुओं का उत्पादन करने वाले उद्योगों में कोई निष्क्रिय क्षमता नहीं रही है। तथापि, प्राकृत धातुओं का उपयोग कर रहे अलौह-धातु सेमिज तथा सम्मिश्रणों के उत्पादन उद्योगों में कुछ निष्क्रिय क्षमता रही है। तथापि, इसका कारण मुख्यतः विदेशी मुद्रा की कमी के कारण सीमित आयात है और न कि अलौह-धातुओं के मूल्य में वृद्धि।

(ख) और (ग). अलौह-धातुएं मुख्यतः देश में आयात की जाती है और उनके मूल्य अन्तर्राष्ट्रीय मूल्यों पर निर्भर करते हैं, जो संसार के बाजार में, मांग और सप्लाई सहित, विभिन्न कारणों से समय-समय पर घटते-बढ़ते रहते हैं। विदेशी मुद्रा की दुर्लभ स्थिति के कारण से सभी उपभोक्ता उद्योगों को अलौह-धातुओं की अपेक्षित मात्रा की सप्लाई सुनिश्चित करना कठिन है। तथापि उपरोक्त एकक एल्यूमिनियम जैसी उपलब्ध धातु का उपयोग करके अपने उत्पादन में विभिन्नता ला सकते हैं। जहां तक सम्भव हो सके विभिन्न अलौह-धातुओं के स्वदेशी उत्पादन को बढ़ाने तथा देश के भीतर अलौह-धातु खनिज अयस्कों की खोज में तीव्रता लाने के लिए भी कदम उठाये जा रहे हैं।

Cases against Officers of Antibiotics Project & I.D.P.L.

2092. SHRI D.C. SHARMA : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) how many cases have been registered against certain officers of Antibiotics Project, Indian Drugs and Pharmaceuticals Limited by Central Bureau of Investigations;

(b) the action taken against those officers; and

(c) whether those officers have been allowed to continue in the same post or suspended ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D.R. CHAVAN) : (a) 5 cases were registered and invetigated by the Central Bureau of Invesigation in the year 1966, 1967, 1968, 1969 (till 30th July, 1969).

(b) and (c). (i) In one case, the Store Supervisor was warned and Rs. 1960 were ordered to be recovered from him.

(ii) In the second case, the allevations against the officers concerned could not be sustained and on the advice of the Central Vigilance Commission, no disciplinary action was taken.

(iii) In the third case, before the report and recommendations of the Central Bureau of Investigation were received the officer concerned resigned and his resignation was accepted by the competent authorities.

(iv) The other two cases are still under consideration in consultation with the Central Vigilance Commission.

Inquiry against Officers of Ota India, Bombay

2093. SHRI D.C SHARMA : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether it is a fact that there was an inquiry against certain officers in case of Ota. India, Bombay, a firm of clearing agents;

(b) whether the Central Bureau of Investigation has completed the inquiry, if so with what results; and

(c) what action has been taken against the officers concerned ?